CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 609/2017 O.A. No. 2468/2013

New Delhi, this the 11th day of September, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Girdhari Lal S/o Late Shri Khem Chand. R/o H.No.21, Vill. Mukhmelpur, Delhi-110036.

.. Petitioner

(By Advocate: Shri Kartar Singh)

VERSUS

- Ms. Usha Saini,
 Deputy Director of Education,
 District-North, West -A, BL-Block,
 Shalimar Bagh, Delhi.
- 2. Shri Ramesh Ram,
 ADE (GOC),
 Directorate of Education,
 Govt. of N.C.T. Delhi.
 Old Secretariat,
 Civil Line, Delhi-110054.

.. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

2. OA 2468/2013 of the applicant was dismissed as withdrawn on 18.03.2016 as under:

"Learned counsel for the applicant submits on instruction that respondents are considering the request of the applicant transferring him at the previous place of posting, and therefore, he wants to withdraw the OA.

On instructions from Mr. V.P. Shastri, DEO, Departmental Representative, learned counsel for the respondents Nos.1,2,& 3 confirms the said submission of the applicant's counsel. Accordingly, at the request of the applicant the OA is dismissed as withdrawn. No costs.

- 3. It is the case of the applicant that he has withdrawn the O.A. believing the assertion given by the respondents, and since they have not considered his request positively, the respondents are liable for contempt.
- 4. We do not see any merit in the present CP as the O.A. was dismissed as withdrawn and that this Tribunal has not issued any specific directions to the respondents to act in any particular manner and, accordingly, the CP is dismissed. However, the petitioner is at liberty to avail his remedies, in accordance with law, against the adverse orders, if any, passed against him, if he is so advised. No costs.

(Nita Chowdhury) Member (A)

(V. Ajay Kumar) Member (J)

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